

S.L. NO. 55

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14, 15, 17 of the
National Green Tribunal Act, 2010]

Original Application No. _____ of 2024

Between

Mr. Arindam Lahiri

... Applicant

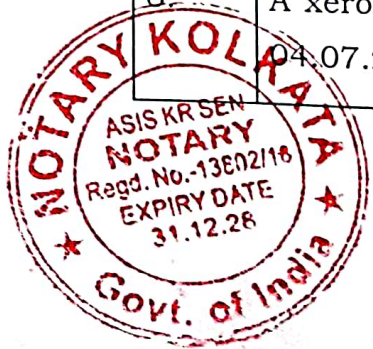
AND

West Bengal Pollution Control Board and Ors.

... Respondents

INDEX

| Sl. No. | | Annexures | Page Nos. |
|---------|---|-----------|-----------|
| 1. | Synopsis | | iii- 1v |
| 2. | List of Dates | | v- |
| 3. | Application | | 1- 13 |
| 4. | Verification | | 14 |
| 5. | A xerox copy of the property tax receipt | P-1 | 15 |
| 6. | A xerox copy of the letter dated 04.07.2018 and its receipt | P-2 | 16-19 |



| | | | |
|-----|---|-----|-------|
| 7. | A xerox copy of the letter dated 14.03.2021 | P-3 | 20-22 |
| 8. | A xerox copy of the notice dated 07.04.2021 bearing Memo No. 4/3(1)-PG/LD/03/2020 | P-4 | 23 |
| 9. | Recent photographs showing illegal garbage dumping work going on at the land in question. | P-5 | 24-27 |
| 10. | Vakalatnama | | |

Advocate-on-record

Debrup Choudhury

Debrup Choudhury

Advocate

High Court, Calcutta

Ph- 8910287081

Email- debrupchoudhury84@gmail.com

Enrollment no. - F/2482/1658/2021

Dipankar Thakur

Rajarat, Kolkata ^{Adv}

M- 9434214268

Email- dipak1989thakur@gmail.com

Enrollment no- F/1809/2023



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14, 15, 17 of the
National Green Tribunal Act, 2010]

Original Application No. _____ of 2024

Between

Mr. Arindam Lahiri

... Applicant

AND

West Bengal Pollution Control Board and Ors.

... Respondents

SYNOPSIS

The Respondent Municipal Authorities somewhere in the year 2018 started to illegally dump garbages over a land which is adjacent to the premises of the applicant herein for which the applicant along with all others had objected to the same before the Respondent Municipal Authority but no step was taken at that time pursuant to which the applicant had followed up with them



(IV)

several times to take necessary steps and to stop the said dumping of garbage as it has become a health hazard and polluting environment degrading the land, soil and air but all in vain. In 2021 the applicant intimated the Pollution Control Board to intervene the matter and the Pollution Control Board had intervened sending a notice to the respondent municipal authorities to address the complaint of the applicant herein and to take necessary action. Needless to mention that in spite of all such communications, the respondent municipal authorities neither bother to reply to the same nor did they stop the illegal dumping of garbage thereby causing extreme environmental pollution and human health hazards.



(V)

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14, 15, 16, 17 of the
National Green Tribunal Act, 2010]

Original Application No. _____ of 2024

Between

Mr. Arindam Lahiri

... Applicant

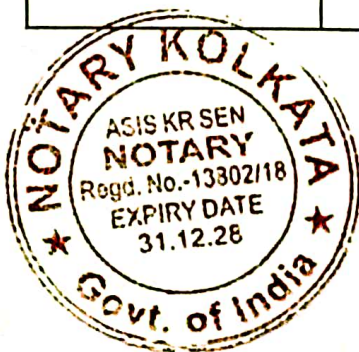
AND

West Bengal Pollution Control Board and Ors.

... Respondent

LIST OF DATES

| | |
|------------|---|
| 04.07.2018 | Letter to the Municipality |
| 05.07.2018 | Letter received by the Municipality |
| 14.03.2021 | Letter by the applicant to the Pollution Control Board |
| 07.04.2021 | Notice by the Pollution Control Board to the Municipality to take necessary steps |



①

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14, 15, , 17 of the
National Green Tribunal Act, 2010]

Original Application No. _____ of 2024

Between

Mr. Arindam Lahiri, son of Ranendra Nath Lahiri, residing at
Sodepur,- Barasat Road, Ward No. 30, Panihati Municipality,
Rabindra Nagar, Post Office- Ghola Bazar, Sodepur, District- 24
Parganas (North), Pincode- 700111

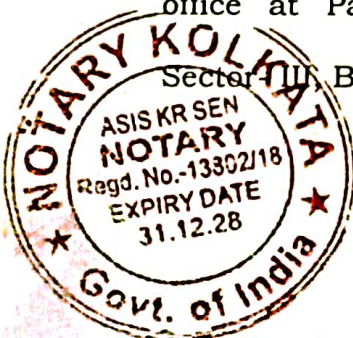
... Applicant

AND

1. West Bengal Pollution Control Board, Environmental
Department, Government of West Bengal represented by its
Member Secretary, having office at Paribesh Bhawan, 10A, Block-
LA, Sector- III, Bidhannagar, Kolkata, West Bengal, 700106;
Email - ms.wbpcb-wb@nic.in

2. The Chairman, West Bengal Pollution Control Board, having
office at Paribesh Bhawan, 10A, Broadway Road, Block-LA,
Sector-III, Bidhannagar, Kolkata, West Bengal, 700106;

Email - chairman.wbpcb-wb@bangla.in



3. The Senior Scientist and Incharge, Public Grievance Cell, West Bengal Pollution Control Board having office at Paribesh Bhawan, 10A, Broadway Road, Block-LA, Sector- III, Bidhannagar, Kolkata, West Bengal, 700106;
Email - ssc1.wbpcb-wb@bangla.gov.in

through its Executive Officer

4. The Panihati Municipality, having its office at Panihati, North 24 Parganas, Kolkata- 700114; Email- panihatimunicipality@yahoo.co.in

5. The Chairman, Panihati Municipality, having his office at Panihati, North 24 Parganas, Kolkata- 700114, Email- panihatimunicipality@yahoo.co.in;

... Respondents

MOST RESPECTFULLY SHEWETH:

1. Your applicant herein is a resident of the address mentioned in the cause title hereinabove and is a peace loving law abiding citizen of India.
2. Your applicant states that the addresses of the respondents herein are stated above for the purpose of service of notices pertaining to the instant application. All the acts, actions



and inactions of the respondent authorities are amenable to the jurisdiction of this Hon'ble Tribunal.

3. Your applicant states that your applicant abovenamed begs to present this instant Memorandum of Application against the inaction of the respondent authorities to prevent and control the illegal dumping of waste materials and/or garbages including and comprising of biomedical waste, solid waste, human waste, excrements, non-biodegradable plastic waste, food waste, rotten waste materials, etc. which is degenerating the land and which is strictly in contravention to the Environmental Protection Act, 1986. and various rules thereunder.

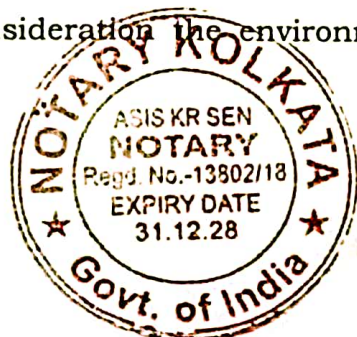
4. FACTS IN BRIEF:

- I. Your applicant states that your applicant is a resident of Sodepur,- Barasat Road, Ward No. 30, Panihati Municipality, Rabindra Nagar, Post Office- Ghola Bazar, Sodepur, District- 24 Parganas (North), Pincode- 700111 which is a residential complex and about six families have been accommodated therein.

A xerox copy of the property tax receipt has been annexed hereto and marked with Annexure- 'P-1'.



- II. Your applicant states that adjacent to the said premises there lies a vacant piece of land roughly measuring about 600 square feet and a 30 feet wide road connecting Sodepur and Barasat via Madhyamgram.
- III. Your applicant states that somewhere around 2018, the respondent municipal authorities started dumping garbage including and comprising biomedical waste, solid waste, human waste, excrement, non-biodegradable plastic waste, food waste, rotten waste materials, etc. which is degenerating the land day by day.
- IV. Your applicant states that the father of your applicant along with all other concerned persons of the locale, being aggrieved by such illegal actions of the respondent municipal authorities had made a mass-complaint before the respondent municipal authorities vide letter dated 04.07.2018 which was received by the respondent municipal authority on 05.07.2018. That in the said letter, the respondent municipal authorities were requested to stop the garbage dumping activities and restore the land taking into consideration the environmental pollution which has been



causing due to such dump and which are human health hazards as several residential premises are situated adjacent to the said land where children of tender age and senior citizens of advanced age are staying.

A xerox copy of the said letter dated 04.07.2018 and its receipt are annexed hereto and collectively marked with Annexure- 'P-2'.

- V. Your applicant states that in spite of receipt of the said letter dated 04.07.2018, the respondent municipal authorities did not pay any heed to the same and merrily carried on with their illegal dumping work over that land.
- VI. Your applicant states that your applicant had thereafter on several occasions visited the said municipality along with other concerned persons of the locale and requested them verbally to do the needful and to take steps in light of the said letter dated 04.07.2018 but no such steps have been taken by the respondent municipal authority for which your applicant having no other options left, in the year 2021 had narrated the facts before the Respondent Pollution



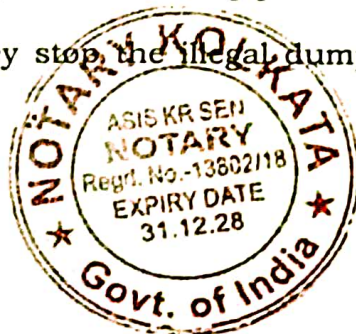
Control Board vide letter dated 14.03.2021 requesting their intervention in the said matter.

A xerox copy of the said letter dated 14.03.2021 is annexed hereto and marked with Annexure- 'P-3'.

VII. Your applicant states that pursuant to such letter by your applicant, the respondent Pollution Control Board duly intervened and had sent a notice dated 07.04.2021 vide Memo No. 4/3(1)-PG/LD/03/2020 through its Senior Scientist and Incharge, Public Grievance Cell to the Respondent Municipal Authority to examine your applicant's complaint and to take necessary steps accordingly.

A xerox copy of the said notice dated 07.04.2021 bearing Memo No. 4/3(1)-PG/LD/03/2020 is annexed hereto and marked with Annexure- 'P-4'.

VIII. Your applicant states that even after the said notice dated 07.04.2021, the respondent municipal authority did not pay any heed to comply with the same. Moreover, neither did they stop the illegal dumping process, nor did they restore



the land. It is pertinent to mention here that due to such dump, the place has become extremely hazardous and unpleasant odor emits from the said area and has become breeding ground of several insects and mosquitos which is leading to air, land and soil pollution making it difficult for the residents in the premises adjacent to live a healthy life especially the children and senior citizens who are more susceptible to diseases caused by such environmental pollutions.

Recent photographs showing illegal garbage dumping work going on at the land in question are annexed hereto and marked with Annexure- 'P-5'.

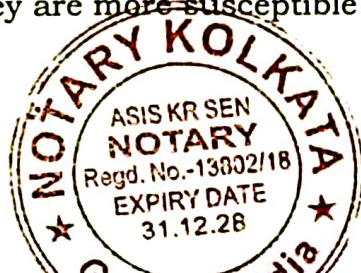
5. GROUNDS

- I. FOR THAT the respondent authorities ought to have stopped the illegal dumping of garbage at the land in question.
- II. FOR THAT the respondent authorities acted arbitrarily and whimsically in not restoring the land in question.
- III. FOR THAT the respondent authorities acted arbitrarily and whimsically in illegally carrying on with the illegal dumping

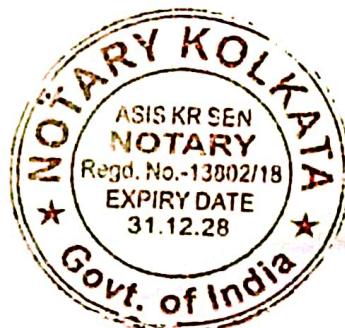


of garbage in spite of several representations and follow ups and verbal communications.

- IV. FOR THAT the respondent authorities acted arbitrarily and whimsically in not considering the fact that the nature of garbage are biomedical waste, solid waste, human waste, excrements, non-biodegradable plastic waste, food waste, rotten waste materials, etc. which are degenerating the land and which is strictly in contravention to the Environmental Protection Act, 1986. and various rules thereunder. K
- V. FOR THAT the respondent authorities acted arbitrarily and whimsically in not considering the fact that due to such environmental pollution, the residents adjacent to the said land in question are facing extreme problems due to emission of foul odor and soil and land pollution.
- VI. FOR THAT the respondent authorities acted arbitrarily and whimsically in not considering the fact that the illegal act of dumping garbage near residential premises is leading to air pollution, land pollution and solid pollution and as such the children and the senior citizens will be affected adversely as they are more susceptible to diseases.



- VII. FOR THAT the respondent authorities acted arbitrarily and whimsically in not considering the fact that the illegal act of dumping garbage near residential premises is a human as well as animal health hazard and as such the same should have been stopped.
- VIII. FOR THAT the respondent authorities acted arbitrarily and whimsically in not complying with the notice dated 07.04.2021 being Memo No. 4/3(1)-PG/LD/03/2020.
- IX. FOR THAT the respondent authorities acted arbitrarily and whimsically in not maintaining the environmental standards inasmuch as in ^{stead} of dumping the garbage in a garbage dumping site, started dumping the same beside residential premises putting day to day life of the residents and local people at stake.
- X. FOR THAT the acts and conducts of the respondent authority are strictly in contravention to the Environmental Protection Act, 1986 and ^{the rules framed thereunder which} needs interference of this Hon'ble Tribunal.



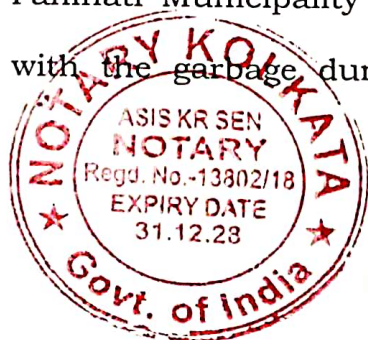
6. **LIMITATION:**

Your applicant states that the cause of action in the instant case arose in the year 2018 when the Panihati Municipality started dumping waste materials in the land in question and then on 05.07.2018 when the Panihati Municipality received your applicant's letter dated 04.07.2018 and on 07.04.2021 when the Senior Scientist and Incharge, Public Grievance Cell had sent a letter to the Panihati Municipality to examine your applicant's complaint and to take necessary steps accordingly. Needless to mention here that Panihati Municipality is still carrying on with their dumping work on a regular basis, therefore the cause of action is still continuing and as such the instant application is well within the limitation period as prescribed under the Section 14(3) of the National Green Tribunal Act, 2010.

7. **INTERIM PRAYER:**

Pending final disposal of the instant application, the applicant seeks issuance of the following interim order:

- a. An interim order of injunction restraining the Respondent Panihati Municipality being Respondent No. 4 ^{from} ^{ing} carry on with the garbage dumping work at the land in question



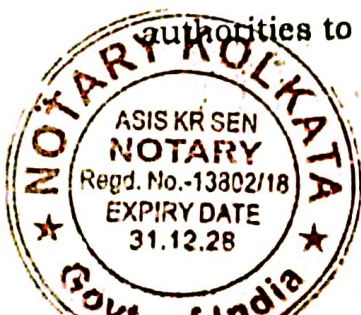
which is at Sodepur,- Barasat Road, Ward No. 30, Panihati Municipality, Rabindra Nagar, Post Office- Ghola Bazar, Sodepur, District- 24 Parganas (North), Pincode- 700111;

b. Ad-interim order in terms of the prayer (a.) made above.

8. **PRAYER:**

In view of the facts and ground made in Paragraphs No. 4 and 5 respectively in this instant application, your applicant prays for following reliefs;

- a. An order commanding the respondent authorities concerned and their men and agents, assigns and subordinates and/or each of them to forthwith direct the respondent municipal authorities to stop all garbage dumping activities at Sodepur,- Barasat Road, Ward No. 30, Panihati Municipality, Rabindra Nagar, Post Office- Ghola Bazar, Sodepur, District- 24 Parganas (North), Pincode- 700111;
- b. An order commanding the respondent authorities concerned and their men and agents, assigns and subordinates and/or each of them to forthwith direct the respondent municipal authorities to restore the condition of the land in question at



Sodepur,- Barasat Road, Ward No. 30, Panihati Municipality, Rabindra Nagar, Post Office- Ghola Bazar, Sodepur, District- 24 Parganas (North), Pincode- 700111;

- c. An order commanding the respondent authorities to transmit all records to this Hon'ble Tribunal forming the basis of such illegal actions regarding dumping of garbages by the respondent municipal authorities in the land in question at Sodepur,- Barasat Road, Ward No. 30, Panihati Municipality, Rabindra Nagar, Post Office- Ghola Bazar, Sodepur, District- 24 Parganas (North), Pincode- 700111;

- d. An order of ^{Permanent injunction restraining} stay, all the illegal activities pertaining to dumping of garbage including and comprising of biomedical waste, solid waste, human waste, excrements, non-biodegradable plastic waste, food waste, rotten waste materials, etc. by the respondent municipal authorities in the land in question at Sodepur,- Barasat Road, Ward No. 30, Panihati Municipality, Rabindra Nagar, Post Office- Ghola Bazar, Sodepur, District- 24 Parganas (North), Pincode- 700111;



e. Any such further order and/or orders as The Hon'ble Tribunal may deem fit and proper;

f. Costs and/or any such incidental charge and/or charges.

And for this act of kindness, your petitioner as in duty bound shall ever pray.

PLACE: Kolkata

Asindan Lalixi
Applicant

DATE: 27.09.2024

THROUGH

Debirup Choudhury
Huwa



VERIFICATION

I, Mr. Arindam Lahiri, son of Ranendra Nath Lahiri, by faith-
 Hindu, by Occupation- *Service*, aged about- 52 years,
 residing at Sodepur, *Basat Road*, Ward No. 30, Panihati
 Municipality, *Rabindra Nagar*, Post Office- *Ghola Bazar*, Sodepur,
 District- 24 Parganas (North), Pincode- 700111 am the applicant
 in the instant application and I do hereby verify that the contents
 of paragraphs no. 1 to 4 are true to the best of my knowledge and
 belief, Paragraphs 5 and 6 are my respectful submissions and
 Paragraphs 7 and 8 are my humble prayers before this Hon'ble
 Bench and I have not suppressed any material facts and
 circumstances.

Arindam Lahiri

Signature of the applicant

Prepared in my office and
 signed in my presence

Debrup Choudhury
 Advocate

Solemnly affirm and declare
 before me on identification
ASIS KR SEN
 ASIS KUMAR SEN
 City Civil Court, Kolkata
 Notary
 No -13802/18



27 SEP 2024

Office of the PANIHATI MUNICIPALITY
PANIHATI

PROPERTY TAX RECEIPT

Receipt Date : 12/08/2024

Receipt No : 2024-2025/0/7946

Bill Receipt No. :

Assessee Id : 47480 Assessment No. : 1201000047480 Old. No. : 49457 Holding No. : 70

Name of the Assessee : RANENDRA NATH LAHIRI

Ward No : 30 Locality/Street : RABINDRA NAGAR

Received the sum of Rs. 692.00 (in words) RUPEES SIX HUNDRED NINETY-TWO ONLY
on account of property tax and surcharge as detailed below :

| | Details of Arrear Received (Year wise) | | | | | Current (2024-2025) | | | | | Total Amount |
|---------------------|--|-----------|-----------|-----------|--------------|-----------------------------|---------------------------|--------------------------|----------------------------|--------|--------------|
| | Year (Others) | 2021-2022 | 2022-2023 | 2023-2024 | Total Arrear | 1st Qtr Amount April - June | 2nd Qtr Amount July - Sep | 3rd Qtr Amount Oct - Dec | 4th Qtr Amount Jan - March | | |
| PropertyTax | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 177.10 | 177.10 | 177.10 | 177.10 | 708.40 | |
| RebateOnPropertyTax | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | -8.86 | -8.86 | -17.72 | |
| SurchargeAmt | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | |
| Interest | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 1.48 | 0.00 | 0.00 | 0.00 | 1.48 | |
| Total Amount : | | | | | | | | | | | 692.16 |
| Round-off Amount : | | | | | | | | | | | -0.16 |
| Net Amount : | | | | | | | | | | | 692.00 |

Bank Transaction ID : ZHDF2262854962

Collecting Sarkar/Counter :

Pay Mode: Online, Amount: 692.00

Paid At: Municipality



15

Arxwda- P1



Respected
Chairman of Municipality, Panihati Municipality,
Sodepur, Kolkata – 700 110

Subject – For protection of environment due to dumping of garbage and to secure pollution free environment.

Respected Sir,

This is to inform you that, we, the permanent residents of Rabindranagar and its nearby areas, would like to draw your kind attention with utmost respect that since one year, in the Rabindranagar area the Municipal Authorities are dumping waste products and leftovers from the Ceremonies and associations and also the garbages from markets in a regular basis. As a result of which, pungent and disgusting smell is emitting for which the normal health of the persons are getting affected adversely. Sometimes, the garbages are shifted here and there by the JCB machine of the Municipality but the plastic and other dumped garbages are causing air pollution and also degrading the environment. That apart, due to usage of JCB, Several potholes evolved in several places of the area and during rain, the said potholes are getting clogged with polluted water and has become a birth place of several diseases and germs. That on earlier occasion, we have intimated the same to the Municipality concerned but the Municipality said they are incapable.

Under this circumstances, our humble prayer before your goodself is to shift the garbage dumping place from the present area to some other area where there is no residential houses and to keep our residential premises/plots free from pollution.

(Anandanagar)

(Rabindranagar)

ଦୁଇ ଯୁକ୍ତ ନାମରେ - ସହାୟକ. କର୍ମୀ ରାମ. ଭାଗ୍ୟଦା. ଶତପଥୀ
ପଦ୍ମିନୀ. କାନ୍ତ. ଚକ୍ରବର୍ତ୍ତୀ
(ଅନାମିତ - ମଧ୍ୟ)
(ଅନାମିତ - ମଧ୍ୟ)

25) Saradushu Bhattacharya
EX ARMY

ଶ୍ରୀମତୀ ସୁମିତ୍ରା ନାଥ ଚକ୍ରବର୍ତ୍ତୀ

28) Bikash Kumar Singh.

49) Purna Das.

29) Pratika Bhawanik

50) Ruopa Saha

30) Mamisha Singh

51) Joya Saha

31) Lipika Dutta

52) Sumita Saha

32) Fozia Chakraborty.

53) Smriti Saha.

33) Sabita Bhattacharjee.

54) ମନୋଜ ଚକ୍ରବର୍ତ୍ତୀ (ବ୍ୟବସାୟୀ)

34) Debendra Nath

55) Shreya Saha

35) K...

56) Shrinjoy Borak (Borak Badding House)

36) Sae Aida N. Singh

57) Sarwan Saha

Thuma Chatterjee

58) Nilamal Sarkar

37) Mamata Pal.

59) Jagadish Pal (52) Kamalendu Mani

38) Kalpana Khandelwal

60) Bikash Sarkar

39) Babram Chakraborty

61) Tabu Saha (53) Sutapa Maity

40) Rina Das

62) Joya Saha (54) Manas Paul

41) Anisit Nay

63) Kalpana Chatterjee

42) Ganga Mukherjee

64) Gauranga Saha

43) Babita Paul

65) Anita Das

44) Saranya Chakraborty

66) Smita Saha

45) Kuntal Sarkar

67) Ranyika Sarkar 58 BAPAS

46) Jhuan Sarkar

68) Banisikha Sarkar

47) Pankaj Karmakar

69) Smrity Kumar 59 - Anita Maity

48) Pratima Karmakar

70) Sathya Paul 60 - Ananta Saha



Nayana Chakraborty
Dalia Mitra

সমাপ্ত

- 61 - Nanyun Chakrabarty
- 62 - Nainai Chakrabarty
- 63 - Sures Das
- 64 - Chandan Chakrabarty
- 65 - Sures Chakrabarty
- 66 - Shuro Chakrabarty
- 67 - Chandra Chakrabarty
- 68 - Sures Chakrabarty
- 69 - Rahul Dev Sikari
- 70 - Abhalala Sikari
- 71 - Sures Chakrabarty
- 72 - Anjan Mondal Chakrabarty
- 73 - Ujala Chakrabarty
- 74 - Indrajit Mitra



-19-



Office of the Councillors of
Panihati Municipality
Panihati, North 24 Parganas

Receipt No. 33507

Date.....05.07.18

Received one letter alongwith true copy of Deed/~~Building Plan /~~
S. L. Plan supported by Affidavit / Land Bond / Rent Receipt / Part-Deed

from Sri / Smt.....Ranendra Nath Lahiri & others
of.....Rabindranagan
Ward No..... Holding No.....

*Prayer for
garbage clearance*

Satyendra Jitro
Signature
Receiving Section



To,
West Bengal Pollution Control Board
Paribesh Bhawan 10A, Block-LA,
Sector-III Bidhannagar,
Kolkata-700 106

DATE: 14 March 2021

RE: Garbage dumping at Sodepur-Barasat Road, Ward No. 30, Panihati
Municipality, Rabindra Nagar, PO - Ghola Bazar, Sodepur, Dist - 24
Parganas (North), PIN Code - 700111.

Dear Sir,

I, Arindam Lahiri, a resident of the above situated premises write to you under compelling circumstances as elaborated hereinunder:

1. The above mentioned premise- hosts a number of residential buildings, which houses about six families.
2. Out of the number of families, there are a considerable number of persons within the health hazard prone age zone, both above the age of 60 as well as children below 10 years, as well as infants.
3. Since on or about April, 2018, the Panihati Municipal Corporation has been dumping garbage and treating garbage at the site of the premises. The residential building is situated adjacent to a piece of vacant land which has been subjected to such garbage dumping which roughly admeasures about 600 square feet and situated adjacent to Sodepur-Barasat road which is a 30 feet road connecting Sodepur and Barasat via Madhyamgram. The garbage dumping site is situated between Kadamtala and Nutan Rasta bus stop and adjacent to Babasaheb Bhimrao Ambedkar's statue.
4. The said garbage comprises of extremely hazardous waste, both biomedical, human, plastic as well as food waste which degenerates the land thereat, rendering the place inhabitable.
5. The said garbage has caused the entire are to reek of rotten smell of manure and has led to various forms of pollution, inclusive of air pollution, water pollution as well as hazards impeding the health of residents living thereat.




6. The said garbage has also created a breeding ground for various infectious insects and mosquitoes which consequently leads to the spread of venereal as well as contagious diseases.
7. The act of dumping garbage and waste commenced as soon as the Ambedkar Mission School which was again adjacently situated next to the dumping site, ceased to operate. Thus, taking advantage of the same, the concerned authorities chose to treat and reign over the piece of land by treating and dumping waste thereat, which has led the habitants of the premises remediless and hapless.
8. Several representations were made over to the concerned Municipality, however despite several assurance to remedy the unauthorized acts, no physical attempts have been made to stop garbage dumping or clear the area.
9. Having no recourse left, and upon being treated with utmost disregard by the concerned Municipality, I sought to agitate the grievances before the local Councilor, but only to realize that such an attempt was made in vain.
10. I had filed three applications before the online grievance redressal platform known as "Didike Bolo", to represent our concerns regarding such dumping and the consequences of the same, in the year 2019 but such applications were met with stoic silence.
11. However, the inception of the year 2020 saw the global pandemic known as Covid-19, when there was perhaps systemic failure everywhere and in lieu of the same, the concerned Municipality sought many advantages of the same, as no supervision was made.
12. The present situation has become undesirable and unthinkable and the residents have become hapless victims of the whims and fancies of state functionaries.

Under such circumstances, your intervention is highly sought for and it is but helpless request inviting your urgent action.



ENCLOSED:

1. Copies of Applications addressed to the online redressal platform "Didike Bolo".
2. Present photographs evidencing garbage dumping at the residential premises, mentioned hereinabove.


THANKING YOU,
YOURS FAITHFULLY,
ARINDAM LAHIRI



All Communication
to State Board
should be
addressed with
Number Date and
Subject



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar, Kolkata - 106
(Near Beliaghata & E.M. BY PASS Crossing),
Ph.: (033)2335 9088 / 8212, Fax: (033)2335-5272
Internet: www.wbpcb.gov.in, Email: wbpcbnet@cal3.vsnl.net.in.

Memo No. -PG/LD/03/2020

Date :

To
The Executive Officer
Panihati Municipality
B.T Road, Panihati, Kolkata- 700 114

Sub: Complaint against garbage dumping at Sodepur-Barasat Road, Ward No.30, Panihati Municipality, Rabindra Nagar, PS-Ghola Bazar, Sodepur, Dist.- 24 Pgs(North), Pin 700 111.

Sir,

Please find enclosed a complaint from Mr. Arindam Lahiri, Sodepur-Barasat Road, Ward No.30, Panihati Municipality, Rabindra Nagar, PS-Ghola Bazar, Sodepur, Dist.- 24 Pgs(North), Pin 700 111, which speaks for itself.

You are requested to kindly advise your good office to examine the contents of the complaint with due importance and take necessary action from your end under intimation to the State Board and to the complainant.

Yours faithfully,

Sd/
Senior Scientist and Incharge
Public Grievance Cell


Encl : As stated.

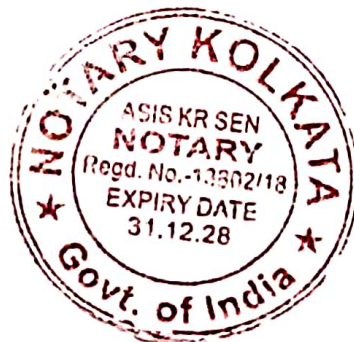
Memo No. 413 -PG/LD/03/2020
(1)

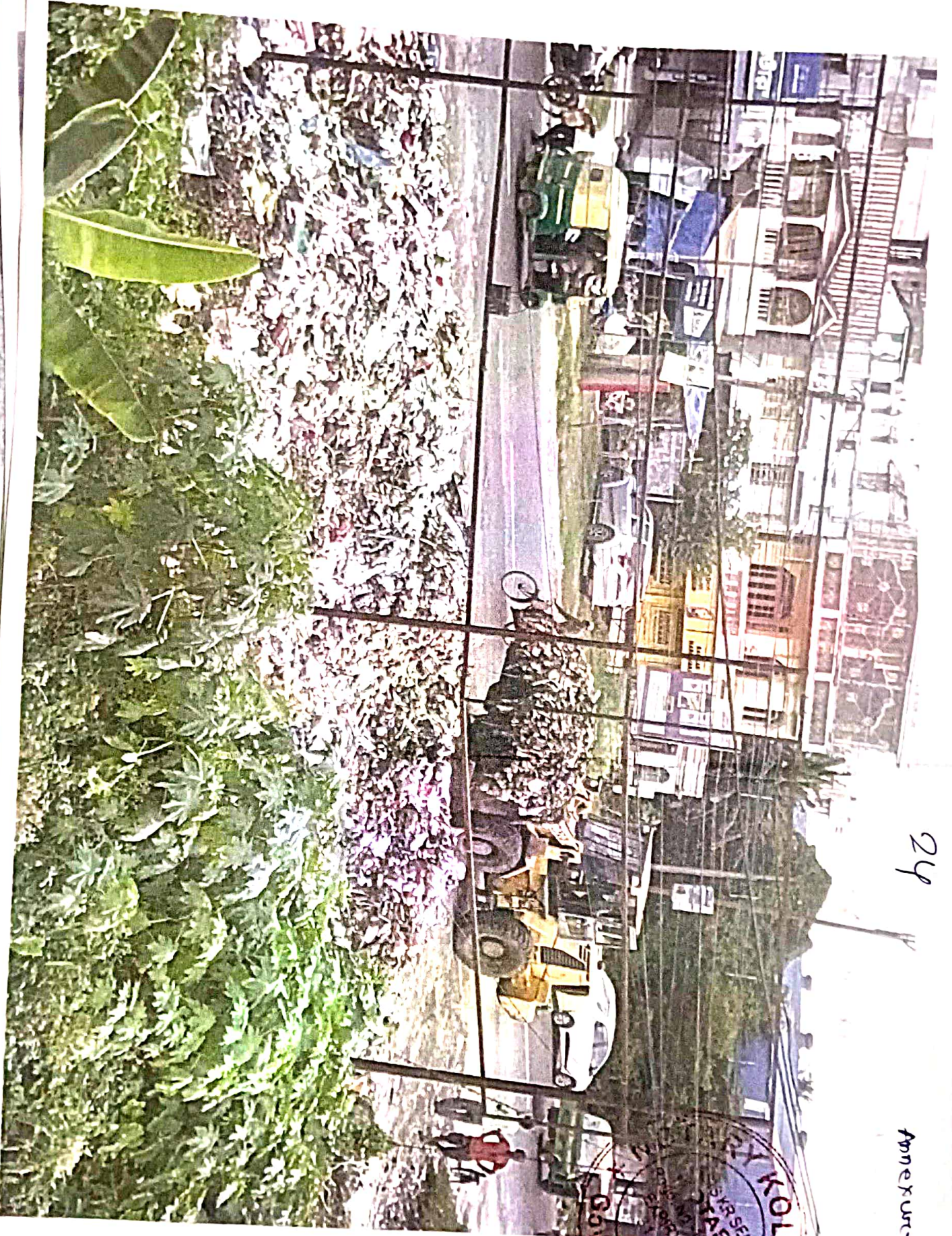
Date : 07/04/21

Copy forwarded for information to:-

✓ Mr. Arindam Lahiri, Sodepur-Barasat Road, Ward No.30, Panihati Municipality, Rabindra Nagar, PS-Ghola Bazar, Sodepur, Dist.- 24 Pgs(North), Pin 700 111.


Senior Scientist and Incharge
Public Grievance Cell





GOVERNMENT OF INDIA
SECRETARY
KOLKATA
DATE 12/28/18

24

Annexure - P-5

25

FASHI
FAMILY

एथन ऑनरिबल
प्रदुष्यानि मि

988
900

NOTARY
KODI





26

NOTARY KOLKATA
GOVT. of India
EXPIRY DATE 30/12/18



OLKAL
 KRSEN
 TARY
 No. 1380218
 EXPIRY DATE
 31.12.28
 Govt. of India

28

Arindam Lahiri

"VAKALATNAMA"

NATIONAL GREEN TRIBUNAL EASTERN ZONE

O.A. No. of 2024

Mrs. Arindam Lahiri

Appellant

-Versus-

West Bengal Auction Control Board & or

Respondent

KNOW ALL MEN BY THESE

that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri
Debrup Choudhury, Dipankar Thakur

true and lawful Pleader/Advocate and attorney to appear and act for me/us in the matter noted above to file suit written statement conduct suit appeal from original suit order etc. and for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from filing or taking out of appear, document and payment order from Court referring matter in dispute between the parties here is arbitration released from attachment filing execution or Miscellaneous cases and other petitions binding at execution-sale, obtaining payment from us out of Court, withdrawing custody and other fees and doing on my/our behalf such other acts in the above matters as are

necessary and proper

I/We hereby agreeing

to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date 27/9/24

Dipankar Thakur
Adv

Dipankar Thakur
Rajarhat Kolkata
M-9434214268

Debrup Choudhury
Advocate

MR. DEBRUP CHOUDHURY

HIGH COURT, CALCUTTA

Ph- 8910287081

Email- debrupchoudhury84@gmail.com

Enrollment no. - F/2482/1658/2021